

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1088 OF 2006

MANOHAR SINGH

.....

APPELLANT

VERSUS

JAGDEV SINGH & ANR.

.....

RESPONDENT

O R D E R

Even though the grievance made by the counsel for the appellant against the judgment of the High Court is not entirely without substance, in the facts and circumstances of the case, we are not inclined to interfere in this matter.

This appeal is, accordingly, dismissed.

JUDGMENT

.....J
[AFTAB ALAM]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
SEPTEMBER 15, 2010.